

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
RELEVANT PARTICULARS	
1 Name of corporate debtor	NIK-SAN ENGINEERING COMPANY LIMITED
2 Date of incorporation of corporate debtor	21.01.2004
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4 Corporate Identity No./Limited Liability Identification No. of corporate debtor	U31102MH2004PLC235017
5 Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 102, Saral Apartment, Vanshree Compound, Marve Road, Malad West, Mumbai-400064. Work Office: Block No. 1129, Near Solar Son Industries Ltd., POR - Ramangamdi, Dist. Vadodara-391243. Local Office: 19, R. C. Patel Industrial Estate, Akota, Vadodara-390020. Plant: No. 58, GIDC, POR Ramangamdi, Dist. Vadodara-390020
6 Insolvency commencement date in respect of corporate debtor	03.11.2022 (being the date of Order by NCLT, Mumbai) Communicated to IRP on 05.11.2022
7 Estimated date of closure of insolvency resolution process	02.05.2023
8 Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Tulsyan IBBI/PA-001/IP-P01144/2018-19/11970
9 Address and e-mail of the interim resolution professional, as registered with the Board	B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai-400101 tulsyanrk@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai-400101 CIRP.NIKSAN@GMAIL.COM
11 Last date for submission of claims	19.11.2022 (14 days from the date of intimation of Order to Insolvency Professional)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://ibbi.gov.in/home/downloads Physical Address: B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai-400101

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NIK-SAN ENGINEERING COMPANY LIMITED on 03.11.2022.

The creditors of NIK-SAN ENGINEERING COMPANY LIMITED are hereby called upon to submit their claims with proof on or before 19.11.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proof are to be submitted as per following specified forms:

Form B: - For Claims by Operational Creditors Except Workmen and Employees
Form C: - For Claims by Financial Creditors
Form D: - For Claims by A Workman or An Employee
Form E: - For Claims by Authorized Representative of Workmen and Employees
Form F: - For Claims by Other Creditors.

Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads>

Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Sd/-
Rakesh Kumar Tulsyan
Interim Resolution Professional
IBBI/PA-001/IP-P01144/2018-19/11970

Date: November 05, 2022
Place: Mumbai

